

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.111 of 2020

IN THE MATTER OF:

Rita Kapur

...Appellant

Versus

Invest Care Real Estate LLP & Ors.

...Respondents

For Appellant: Shri Ranbir Singh, Advocate

For Respondents: Shri Vivek Sinha, Advocate (R-1 and R-3)

O R D E R

24.06.2020 The hearing is by virtual mode. Counsel for Appellant is audible to the Court but he is saying that he is not able to hear.

Respondents 2 and 4 do not appear to be served. Advocate Shri Vivek Sinha appears for Respondents Nos.1 and 3. He has not filed Reply. Reply may be filed in 10 days. Rejoinder, if any, may be filed within in a week thereafter. Appellant to complete service on unserved Respondents.

List the Appeal after four weeks.

[Justice A.I.S. Cheema]
Member (Judicial)

(Justice Venugopal M.)
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/md